46

कामगारों को प्रबन्ध में भाग लेने की अब तक अनुमति दो जा चुर्का है; और

(ख) सभी उपकमों के प्रबन्ध में कामगारों को भाग लेने की अनुमति कब तक दे दी जायेगी ?

WORKERS' PARTICIPATION IN PUBLIC UNDERTAKINGS

*138. SHRI JAGDISH PRASAD MATHUR : SHRI D. K. PATEL : SHRI LAL K. ADVANI : SHRI N. K. SHEJWALKAR : SHRI RATTAN LAL JAIN :

SHRI MAN SINGH VARMA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the percentage of public under takings and commercial departments wherein the workers have so far been allowed to participate in their manage ment; and

(b) by when the workers' participa tion would be allowed in all the under takings ?]

श्रम और पुनर्वांस मंत्री (श्री आर० के० खाडिलकर) : (क) सरकार ने कामगारों के प्रतिनिधियों को परख के आधार पर कुछ सरकारी उपकर्मों के प्रबंधक बोर्डों में व्यापारिक उपकर्मों को छोड़कर, नियुक्त करने की योजना आरम्भ करने का निर्णय कर लिया है। सर्वप्रथम इस योजना को हिन्दुस्तान एंटोवाओटिक्स लि० पिम्परो में कार्यान्वित करने का निर्णय किया गया है। (ख) क्योंकि योजना को परख के आधार पर आरंभ किया जा रहा है, कोई कालावधि निर्धारित करना, जिस में कि सारे सरकारी क्षेत्र उपक्रम इस योजना के परिचालन में लाए जाएंगे, समयपूर्व है।

t[THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Government have decided to introduce a scheme for the appointment of workers' representatives on the Board of Management of a few public sector undertakings excluding commercial undertakings on trial basis. In the first instance it has decided to implement the schemes in the Hindustan Antibiotics Ltd., Pimpri.

(b) As the scheme is being introduced on a trial basis, the question of fixing any limit by which all the public sector undertakings will be brought under operation of the scheme is premature.]

बोनस सूत्र *139. लाल आडवाणी : श्री मान सिंह वर्मा : श्री ना० छ० रोजक्लकर : श्री जगदीश प्रसाद माथुर : श्री डी० के० पटेल : श्री रत्तन लाल जैन :

क्या श्रम और **पुनर्वास** मंत्री यह बताने की क्रुपा करेंगे कि :

(क) सरकार द्वारा विहित बोनस सूच क्या है ;

(ख) किन–किन सरकारी उपकमों और विभागों में अभी तक इस सूद्र को लागू नहीं किया गया है ; और

(ग) सरकारी और गैर-सरकारी दोनों क्षेत्रों में इसका कठोरता के साथ पालन करवाने के लिए क्या कदम उठाये आ रहे हैं?

t[] English translation.

48

[BONUS FORMULA]

*139. SHRI LAL K. ADVANI: SHRI MAN SINGH VARMA: SHRI N. K. SHEJWALKAR : SHRI JAGDISH PRASAD MATHTJR : SHRI D. K. PATEL : SHRI RATAN LAL JAIN :

Will the Minuister of LABOUR AND REHABILITATION be pleased to state :

(a) the details of the bonus formula laid down by Government;

(b) the names of the public undertakings and departments where it has not so far been introduced; and

(o) the steps that are being taken to get it strictly implemented by both the public and private sectors ?]

अम और पुनर्वास मंत्री (श्री आर० के० खाडिलकर): (क) से (ग) स्पष्टतः प्रज्न में उस तदर्य फार्मले की ओर निर्देश किया गया है जो बोनस भुगतान अधिनियम, 1965 के अघीन देय न्यनतम वोनस के अतिरिक्त 1 प्रतिशत से लेकर 4ई प्रतिशत तक वर्गीकृत अग्रिमों की अदायगी के लिए सितम्बर, 1971 में बम्बई में बनाया गया था। यह फार्मुला अधिनियम में समचित संशोधन किए जाने तक उच्चतर न्यूनतम बोनस की मांगों को पुरा करने के लिए तैयार किया गया था। इसमें सांविधिक बल नहीं है, परन्तु फिर भो सरकारी और निजी दोनों ही क्षेत्रों के प्रति-ष्ठानों को इसे लागुकरने की सलाह दी गई हे ।

t[THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (c) Apparently the question refers to the *ad hoc* formula evolved at Bombay in September, 1971, for payment of graded advances ranging from 1% to 4 1/3% over the minimum bonus due under the Payment of Bonus Act, 1965. The formula was evolved to meet the demand for a higher minimum bonus pending suitable amendments to the Act. It has no statutory force, but establishments in both the public and private sector have been advised to implement it.]

OWNERSHIP OF LAND IN DANDAKARANYA

*140. SARDAR AMJAD ALI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that majority of the refugees Settled under Dandaka ranya Project have not yet been gran ted ownership of land; and

(b) if so, the reasons therefor ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) Yes. Sir.

(b) The tenancy rights (Pattas) are to be conferred by the State Govern ments of Orissa and Madhya Pradesh. The procedure followed in preparation of Patta applications has been that the Dandakaranya Project staff prepare the maps and the individual-allotment re gisters and make them over to the State Revenue staff who prepare Pattas on the basis of such maps and records. The Dandakaranya Project Administration had taken action for filing of Patta ap plications of the settlers with the State Reverrne staff but the finalisation of Pattas has been held up for the follo wing reasons :-

(J) The fevel' terracing and field bunding scheme, taken up to improve the soil, involved surrender of one acre of land by the beneficiary families and in consequence the agricultural holdings of the families underwent change.

(ii) Some readjustment of holdings had to be effected in areas which came under the command of medium and minor irrigation schems taken up by the Project. The holdings of